

(c) if the answer to part (b) above be in the affirmative, whether any enquiry was conducted in this regard; if so, with what results?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) to (c) The value of kapas procured by Indore Branch of the Cotton Corporation of India during 1976-77 is Rs. 13,58,03,675.38. Certain complaints had been received by the Corporate Office of the Cotton Corporation of India alleging irregularities in purchases. The Cotton Corporation of India has ordered a departmental enquiry which is in progress.

#### **Integrated cotton and textile policy**

1390. SHRI DEORAO PATIL;  
SHRI R. D. JAGTAP AVER-  
GOANKAR;

Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have formulated a new integrated cotton and textile policy; and

(b) if so what are the details thereof?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) No, Sir.

(b) Does not arise.

#### **Policy to link prices of raw material and finished products**

1391. SHRI R. D. JAGTAP AVER-  
GOANKAR: Will the Minister of IN-  
DUSTRY be pleased to state:

(a) whether Government have formulated any fresh policy to link prices of raw material with finished products; and

(b) if so, what are the details thereof?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) No, Sir.

(b) Does not arise.

#### **Department of Textiles**

1392. SHR R. D. JAGTAP AVER-  
GOANKAR: Will the PRIME MINIS-  
TER be pleased to state:

(a) whether it is a fact that the Department of Textiles in the Ministry of Industry, created on the 18th March, 1976 for the development of textile industry in the country has been abolished; and

(b) if so, what are the reasons therefor?

THE PRIME MINISTER (SHRI MORARJI R. DESAI): (a) and (b) The Department of Textiles was set up on 18th March, 1976 in the Ministry of Commerce. All the work handled by the Department of Textiles, except for the Handicrafts and Handlooms Export Corporation, was allocated to the Ministry of Industry with effect from 12th November, 1977. A Textiles Division under the Department of Industrial Development in the Ministry of Industry now handles the work transferred from the Ministry of Commerce.

#### **I.A.S. etc., 1976 Examination**

1393. SHRI N. H. KUMBHARE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that candidates belonging to Scheduled Castes and Scheduled Tribes are not being included in the Supplementary list being prepared on the basis of I.A.S. etc. Examination 1976; if so, what are the reasons therefor;

(b) whether it is a fact that vacancies reserved for candidates belonging to Scheduled Castes and Scheduled Tribes, during the current year are being filled up by candidates not belonging to Scheduled Castes and Sche-

duled Tribes; if so, whether such vacancies were de-reserved in accordance with the prescribed procedure; and

(c) whether the candidates belonging to Scheduled Castes and Scheduled Tribes were given the benefit of relaxed standards before they were considered unsuitable for the posts?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) and (b) Yes Sir. The Union Public Service Commission were requested to supply a supplementary list of 37 candidates (16 general and 21 Scheduled Castes) for appointment to the Central Services, Group 'B' and 7 general candidates for the appointment to Police Services Group 'B'.

The Commission have intimated that they do not have suitable Scheduled Castes candidates to recommend and hence the vacancies reserved for them in the Central Services Group 'B' have to be treated as de-reserved in accordance with the rules of the examination and filled by general candidates. As against the total demand of 37 candidates, the Commission have recommended only 30 general candidates for appointment to Group 'B' Services as no more suitable general candidates are available with them. The Commission have also recommended seven general candidates for appointment to Police Services, Group 'B'.

(c) Yes, Sir. Qualifying standard on the basis of which candidates are recommended by the Union Public Service Commission for appointment to the All India Services and Central Services is fixed by the Commission. Such qualifying standard is relaxed by the Commission in favour of candidates belonging to the Scheduled Castes/Scheduled Tribes keeping in view their fitness for appointment to various Services.

### Recruitment of the Scheduled Castes and Scheduled Tribes in BHEL

1394. SHRI N. H. KUMBHARE: Will the Minister of INDUSTRY be pleased to state:

(a) what is the number of post of executives in the Bharat Heavy Electricals Ltd. filled on the basis of the interview held in October, 1971 and what is the number of posts earmarked as reserved quota for candidates belonging to the Scheduled Castes and Scheduled Tribes;

(b) what is the number of candidates belonging to the Scheduled Castes and the Scheduled Tribes who were interviewed for these posts;

(c) whether the quota reserved for the Scheduled Castes and the Scheduled Tribes has been fully subscribed; and

(d) if not, what are the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) The posts of Executives filled on the basis of interview in October, 1971 in BHEL, were 117. Out of these posts, the number of posts earmarked as reserved for candidates belonging to Scheduled Castes and Scheduled Tribes was 21 and 8 respectively.

(b) 99 and 11 candidates, respectively belonging to Scheduled Castes and Scheduled Tribes were called for interview out of whom 43 Scheduled Castes and 9 Scheduled Tribes candidates appeared for interview.

(c) 25 Scheduled Caste and 5 Scheduled Tribe candidates were issued appointment offers. Against these offers of appointment, 14 SC and 5 ST candidates joined.

(d) Some candidates did not join in spite of the offer of appointment. The vacancies of reserved quota were carried forward.